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WP-31282-2024

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE VIJAY KUMAR SHUKLA

ON THE 20th OF NOVEMBER, 2024

WRIT PETITION No. 31282 of 2024

KIRAN ARAKH

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

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Appearance:

Shri V.K.Patel, Advocate for the petitioner.

Shri Abhishek Singh, Govt. Advocate for the State.

.....

ORDER

The grievance of the petitioner is that on the complaint of the petitioner regarding theft the FIR/Crime No.019/2023 was registered by the Police Station Nayagaon District Satna.

It is submitted by the counsel for the petitioner that the police has not made any investigation on the same. The petitioner has preferred a complaint under Section 156(3) of Cr.P.C before the JMFC, Chitrakoot District Satna, which is pending.

Considering the aforesaid, the present petition is disposed of with a direction to the concerned JMFC to decide the complaint of the petitioner filed under Section 156(3) of Cr.P.C. in accordance with law expeditiously.

With the aforesaid direction, petition stands *disposed of*.

(VIJAY KUMAR SHUKLA)
JUDGE



Ansari

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